(Q) now many Indian have returned home after the change in the service conditions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PAIL): (a) to (d) The information is being collected and will be laid on the Table of the House..

Affairs of the Indian Tool Manufacturing Company

2215. DR. RAFIQ ZAKARIA: SHRI DINESH GOSWAMI:

Will the Minister of INDUSTRY be pleased to refer to the reply to Un-starred Question 391 given in the Rajya Sabha on the 20th July, 1978 and to state:

- (a) what are the reasons for which the enquiry into the affairs of the In dian Tools Manufacturing Company has been limited to only one aspect, i.e. M.R.T.P.;
- (b) what are the reasons for which no enquiry has been made in regard to the granting of licence within 13 days of the rejection of the application for licence by the committee of high officials and experts who had taken the rejection decision after going into all aspects of this matter; and
- (c) what are the names of the Government officials involved in reversing the decision in such a haste and the reasons for doing it in the face of the fact that the Indian Tools Manufacturing Company, being a Birla concern was not entitled to this licence and also in contravention of the unanimous decision of the committee concerned?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): i'a) In the context of the issue of letter of intent for the manufacture of Containers the regis-terability of the Indian Tool Manufacturing Company under the MRTP Act has been under examination. Th? letter of intent granted to the party will be converted into an industrial

licence, only after the case has been cleared under the MRTP Act.

- (b) The firm's application was treated as closed pending review of the structural industry with a view to finding out whether the sick public sector units would be in a position to divers', fy into the field of container manufacture. It was further considered ?nd approved only after it was revealed that none of the sick public sector units could take up the manufacture of this item.
- (c) Grant of an industrial licence to a company belonging to a Large House is not in contravention of the declared policy of Government, if the production is predominantly for exports, as in the case of the Indian Tool Manufacturers Ltd. The application of the company was considered and approved strictly in accordance with the pres cribed procedure and policy.

Construction of Roads along the Indo-Bangiadesh Border

2216. SHRI ALEXANDER WARJRI. SHRI KHYOMO LOTHA: SHRI LEONARD SOLOMAN SARING: SHRI SYED ABDUL MALIK:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether Government are aware of the importance of building strategic roads along the Indo-Bangladesh border; and
- (b) what is the length of the road constructed along the Bangladesh-Meghalaya border during the last three years?

THE MINISTER OF SATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) It is not in the public interest to disclose this information.